

1233 Himachal Pradesh 24 NOVEMBER 1958 Parliament (Prevention 1234  
Legislative Assembly of Disqualification)  
(Constitution and Bill  
Proceedings) Validation

(v) Compensation as admissible under the Workmen's Compensation Act, 1923.

11. Steps have already been taken by the Shipping Master to ascertain through the district authorities concerned the names etc. of the legal heirs of the deceased seamen and the payments will be made as soon as formalities have been completed. As far as the amounts due under Workmen's Compensation Act are concerned, it is understood that the Company is arranging to deposit the amounts due with the Commissioner for Workmen's Compensation for disbursement.

12.10½ hrs.

REPRESENTATION OF THE PEOPLE  
(AMENDMENT) BILL

The Deputy Minister of Law (Shri Hajarnavis): I beg to move for leave to withdraw the Bill further to amend the Representation of the People Act, 1950.

Mr. Deputy-Speaker: The question is:

"That leave be granted to withdraw the Bill further to amend the Representation of the People Act, 1950."

*The motion was adopted.*

*Shri Hajarnavis: I introduce Act No. 11.*

12.11 hrs.

HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (CONSTITUTION AND PROCEEDINGS) VALIDATION BILL\*

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill to validate the constitution and proceedings of the Legislative Assembly of the New State of Himachal Pradesh formed under the Himachal Pradesh and Bilaspur (New State) Act, 1954.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to validate the constitution and proceedings of the Legislative Assembly of the New State of Himachal Pradesh formed under the Himachal Pradesh and Bilaspur (New State) Act, 1954."

*The motion was adopted.*

Pandit G. B. Pant: I introduce† the Bill.

12.11½ hrs.

STATEMENT REGARDING HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (CONSTITUTION AND PROCEEDINGS) VALIDATION ORDINANCE

Pandit G. B. Pant: I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Ordinance, 1958, as required under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-1041/58].

12.12 hrs.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL—contd.

Mr. Deputy-Speaker: The House will now take up further discussion of the following motion:

"That the Bill to declare that certain offices of profit under the Government shall not disqualify the holders thereof for being chosen as, or for being, Members of Parliament, as reported by the Joint Committee, be taken into consideration."

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated the 24th November, 1958.

†Introduced with the recommendation of the President.